

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.38
I.A. No.361 of 2023 in
C.P.(IB)No.06/BB/2018

IN THE MATTER OF:

M/s. Reliance Nippon Life Asset Management Ltd. ... Petitioner
Vs.
M/s. BCIL Redearth Developers India Pvt Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 23.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in IA 361/2023 : Shri Hemanth Rao
For the R-1 & R-2 in IA 304/2021 : Shri Prakash Kumar
For the R-3 in IA 304/2021 : Shri Bibhas V. Kittur

ORDER

I.A. No.361/2023

1. Heard the Ld. Counsels for the parties.
2. In response to the order dated 27.03.2024, the Ld. Counsel for the Applicant submitted that only the dues of R-6 amounting to Rs.12,29,736/- has been paid. However, the Ld. Counsel for the Applicant submitted that all other dues are pending for a sum exceeding One Crore. However, the Ld. Counsel for the R-1 & R-2 submitted that all the dues are paid by Respondents. Therefore, the Ld. Counsel for the R-1 & R-2 is directed to file an affidavit as regards the full details of payments made so far along with the list stating the payments to be made and the reasons for not willing to make the same, and explain how it has fulfilled the requirement of Application, within a period of two weeks, after duly serving the copy on the other side.
3. List the matter on **12.06.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)
Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)